

Through Video Conference via Cisco WebEx.

CBI Case No. 30/2019

CBI v. Mashkoor Ahmad & Ors.

28.09.2020.

Present: Ms. Shashi Vishwakarma, PP for the CBI with Consultant Sh. C. K. Sharma.

Proceedings against accused No. 12 have abated.

Accused Nos. 1, 4, 5, 6, 8, 10 & 11 in person.

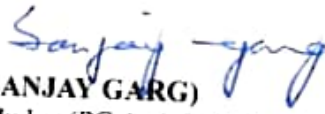
None for accused Nos. 2, 3, 7 & 13.

Sh. Rishi Sehgal, counsel for accused No. 10.

Sh. Punit Jain, counsel for accused Nos. 8 & 9.

The matter is at the stage of prosecution evidence. Since it has been specified in the office order No. E-10559-10644/Power Gaz/RADC/2020 dated 28.08.2020 that the evidence in the contested cases is not to be recorded till further orders, the matter be re-listed on **26.10.2020**.

A copy of the order be sent to the computer branch for uploading the same on the website.


(SANJAY GARG)
Special Judge (PC Act) CBI-18,
Rouse Avenue District Courts,
New Delhi/28.09.2020.